

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 13

IA No. 308/21, 794/2022, 795/22,  
1036/22, 21/2021, 534/23, 1244/22, 1515/23, 1477/23, 1916/23  
In

CP(IB) No. 302/Chd/Hry/2019  
(Admitted)

Under Section 9 IBC 2016 43, 66, IBC 2016 (directions) R 11 & 154 NCLT  
Regulation 10, IBBI 2016 R 11 NCLT

**In the matter of:-**

Calzini Fashion Ltd. ...Petitioner-Operational Creditor

Vs.

Shristi Plywood Pvt. Ltd. ...Respondent-Corporate Debtor

**Present:** Mr. Nahush Jain, Advocate for Liquidator.  
Mr. Vaibhav Sahni, Advocate for Statutory Auditor.  
Mr. Shairon Tyagi, Advocate for the Respondent-Corporate Debtor.  
Ms. Aakriti Mittal, Advocate for Respondent No. 4.

**IA No. 308/21**

It is stated by learned counsel for the liquidator that he has e-filed the affidavit in compliance of the last order dated 13.04.2023. Let the hard copy of the same be filed within two days. A date is requested by learned counsel for the respondent recently engaged in this case on behalf of statutory auditor for filing reply. Let the same be filed within four weeks with a copy in advance to the counsel opposite. It is stated by learned counsel for the Liquidator that the statutory auditor already filed the short reply. However, the same is not our record. Learned counsel for the Statutory Auditor is directed to file the same within one week with a copy in advance to the counsel opposite. Rejoinder, thereto, if any be filed within three weeks thereafter with a copy in advance to the counsel opposite. List on 05.10.2023.

**IA Nos. 794/2022, 795/2022, 1036/22, 21/2021**

These applications are filed against suspended Directors though non-bailable warrants are issued against them in our order dated 13.04.2023. The report has been received from the concerned Police Station that no such person mentioned in the notice is residing at the address given by learned counsel for the Liquidator. Learned counsel for the Liquidator is directed to file fresh address within two weeks and then proceedings will be taken forward. List on 05.10.2023.

**IA No. 534/23**

Affidavit of service has been filed by learned counsel for the Liquidator vide Diary No. 00509/1 dated 20.04.2023. The same is taken on record. It is stated by learned counsel for the respondent that he has received no objection from the Respondent Bank to the proposal by the liquidator to abandon the car and to declare it as onerous property. Learned counsel for the respondent is directed to file the same within three days. Learned counsel for the Bank is directed to file vakalatnama. Let the same be filed within two days. List on 05.10.2023.

**IA No. 1244/22**

The short note clarification has been filed under Rule 154 of NCLT Rules 2016 vide Diary No. 01943/4 dated 20.04.2023. The same is taken on record. This is an application filed by Liquidator seeking clarification of our order dated 05.07.2022 passed in IA No. 229/2021. Despite the last opportunity will be given in our order dated 28.02.2023. None has appeared on behalf of respondent No. 1, 2 and 3. In view of the same, they have proceeded ex parte. It is seen that the Ms. Akriti Mittal who has appeared for Religare Finvest Private Limited on 28.02.2023 has been wrongly

mentioned as Respondent No. 3 whereas she is appearing for Respondent No. 4 as per affidavit of service has been filed by the petitioner. The same mistake is rectified. One more opportunity is given to learned counsel for Respondent No. 4 for filing reply. Let the same be filed within one week with a copy in advance to the counsel opposite failing which they have been proceeded ex parte. List on 05.10.2023.

**IA No. 1515/23**

This is an application for dissolution of corporate debtor. Learned counsel for Liquidator is directed to file the conveyance Proforma. Let the same be filed within two weeks. List on 05.10.2023.

**IA No. 1477/23**

The present application has been filed for placing on record the 3rd progress report from 01.03.2023 to 31.03.2023 subject to just exceptions. Thus, IA No. 1477/23 is disposed of accordingly.

**IA No. 1916/23**

The present application has been filed for placing on record the 4<sup>th</sup> progress report from 01.04.2023 to 30.06.2023 subject to just exceptions. Thus, IA No. 1916/23 is disposed of accordingly.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

August 23, 2023  
PKA

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**